

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
OLYMPIC SPORTSWARE AND EQUIPMENTS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Olympic Sportsware and Equipments Private limited
2.	Date of incorporation of corporate debtor	02/01/1989
3.	Authority under which corporate debtor is incorporated / registered	REGISTRAR OF COMPANIES - Bangalore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U36931KA1989PTC009742
5.	Address of the registered office and principal office (if any) of corporate debtor.	Plot No. 9, 4th Phase, Bommasandra Industrial Area (Sub-layout), Hosur Road Bangalore Karnataka 560099
6.	Insolvency commencement date in respect of corporate debtor	2 nd December 2022(order from NCLT received on 18 th December 2022)
7.	Estimated date of closure of insolvency resolution process	180 days from the date of commencement of resolution process which is 16 th June 2023 (considered the date of receipt of order).
8.	Name and registration number of the insolvency professional acting as interim resolution professional	B. Ramana Kumar Regn No: IBBI/IPA-001/IP-P00657/2017-2018/11140
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B. Ramana Kumar, I Floor (Rear Side), 51A Dr Ranga Road, Mylapore, Chennai - 600004 Email: ramanakumar@ovopaxlegal.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B. Ramana Kumar, Advocate & Insolvency Professional IRP : Olympic Sportsware and Equipments Private limited I Floor (Rear Side), 51A Dr Ranga Road, Mylapore, Chennai – 600004. Email: rpolympicsportsware@gmail.com ramanakumar@ovopaxlegal.com
11.	Last date for submission of claims	2 nd Jan 2023 (from 18.12.22)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://www.ibbi.gov.in/home/downloads mentioned in point 5 below Details of AR : Not Applicable

1. Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s Olympic Sportsware and Equipments Private limited** on 2nd December 2022, received on 18.12.2022
2. The creditors of **M/s Olympic Sportsware and Equipments Private limited**, are hereby called upon to submit their claims with proof on or before 2nd January 2023 to the interim resolution professional at the address mentioned against entry No. 10.

3. The financial creditors shall submit their claims with proof by electronic means only and may also give hard copy. All other creditors may submit the claims with proof in person, by post or by electronic means.
4. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA; not applicable
5. The claims may be submitted in their specified forms: Form B-Operational creditors (other than workmen and employees); Form C- financial creditors ;Form CA- financial creditors in a class ; Form D-workmen or an employees ;Form E-Authorised representative of workmen or employees and Form F-creditors (other than financial creditors and operational creditors) copies of the above forms can be downloaded from <https://www.ibbi.gov.in/home/downloads>
6. Submission of false or misleading proofs of claim shall attract penalties.

Date : 18th December 2021
Place : Chennai



B RAMANA KUMAR
Insolvency Professional

IBBI/IPA-001/IP-P00657/2017-018/11140